

IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT
(Conducted Through Virtual Court)

**Before: Ms. Annapurna Gupta, Accountant Member
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 04/Rjt/2021
Assessment Year N.A.**

Shree Kranti Manav Seva Foundation, Banadas, 4, Shri Ranchhodngar, Gokul Nandani Street, Pedak, Rajkot-360003 PAN No: AASTS0198K (Appellant)	Vs	The CIT (Exemption), Ahmedabad (Respondent)
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Appellant by : None
Respondent by : Shri Shramdeep Sinha, Sr.D.R.

Date of hearing : 12-10-2022
Date of pronouncement : 19-10-2022

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This is an appeal filed by the Assessee against the order dated 15.12.2020 passed by the Commissioner of Income Tax (Exemption), Ahmedabad denying approval u/s. 80G(5) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act').

2. At the time of hearing, the Managing Trustee of the Trust filed a letter dated 07/10/2022 stating that they are not interested in pursuing this appeal and requested to withdraw the same.

3. The Ld. D.R. appearing for the Revenue has no objection for the same. Hence, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 19 -10-2022

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 19/10/2022

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
राजकोट